

IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-CW-125 OF 2020**

Sedna Mascarenhas. .... Petitioner.

Versus

State of Goa and others. .... Respondents.

Mr. Ryan Menezes, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. S. P. Munj,  
Addl. Govt. Advocate for Respondents No.1 to 5.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 23<sup>RD</sup> SEPTEMBER, 2020.**

P.C. :-

Heard learned Counsel for the petitioner.

2. Leave is granted to amend the cause title. Amendment to be carried out within one week. Amended copies to be served upon the respondents.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**